

**GOVERNMENT OF INDIA  
WOMEN AND CHILD DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:3298

ANSWERED ON:13.08.2010

JUVENILE HOMES

Patel Shri Bal Kumar;Singh Rajkumari Ratna;Singh Shri Ijyaraj

**Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:**

(a) whether some of the State Governments have not constituted the Juvenile Justice Boards;

(b) if so, the details thereof, State-wise;

(c) whether the Government is aware of irregularities being committed in juvenile homes in violation of provision of Juvenile Justice (Care and Protection of Children) Act, 2000; and

(d) if so, the details thereof and the action taken by the Government in this regard during each of the last three years and the current year, State-wise?

**Answer**

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a) & (b): as per the information available in the Ministry of Women and Child Development, received from the State Governments, all the State Governments have constituted the Juvenile Justice Boards under the Juvenile Justice (Care and Protection of Children) Act, 2000 (JJ Act).

(b) & (d): As per Sections 8 & 9 of the JJ Act, the State Government is responsible for setting up and maintenance of 'Observation Homes and Special Homes' either by itself or under an agreement with voluntary organization. The Government of India in Ministry of Women and Child Development has not been reported any case of irregularities in juvenile homes in violation of the provisions of the JJ Act.